

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Draft charges filed - copy
Served on Mr. D.N. Mukherjee in stead
of Mr. Ashok Mohanty.

For framing of charges.

Bench

1/3/02

For framing of charges.

Bench

20.3.02

or dt 21.3.02
for framing of charges.

Bench

2/4/02

order dated 05.03.02.

Call on 21.03.02.

S. J.
Member (J).

order dated 21.03.02.

Call on 03.04.02.

M.J.M.
Member (A).
S. J.
Member (J).

Order No.16 dated 03.04.2002

Heard Mr. U.N. Mishra, Learned Counsel for the Applicant and Mr. Ashok Mohanty, Learned Senior Counsel for the Railways.

In O.A.383 of 1987, the present petitioner approached this Tribunal; wherein his engagements as a Casual worker under Railways were taken note of and the Railway Administration were asked to take a sympathetic view and engage him as Casual worker during monsoon or to give him some engagement in Construction Division/Bridge line etc. No such Engagement, having been given, he again approached this Tribunal in O.A.No.454 of 1998; wherein this Tribunal again issued the direction to the Respondents to comply with the aforesaid order. No time limit was fixed by this Tribunal requiring the Respondents to comply with the order. A plain reading of the order dated 28th April, 1999 of this Tribunal rendered in 454 of 1998 shows that the specific prayer of

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Applicant, to fix a time limit was turned down/refused. The Respondents have not yet given any Casual engagement to the Applicant and, yet, for the reason of no time limit fixed by this Tribunal, the present Contempt Petition is not maintainable/bereft of any merit.

Respondents, in future, may require Casual workers and at that stage they may give engagement to the Applicant.

In the aforesaid premises the present Contempt Petition is dropped.

[Signature]
03/04/2002
MEMBER (JUDICIAL)

Copies of order D.T. 3.4.02
issued to counsel for both
parties.

RCM
S.O.

16.4.02